

ITEM NO.48

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).8958-8959/2011

[Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court of Delhi at New Delhi]

SMT. RAKESH BALA ANEJA . & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

IA No. 11/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
 IA No. 9/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
 IA No. 5/2011 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
 IA No. 13/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
 WITH

SLP(C) No. 8599/2011 (XI)

IA No. 4/2011 - PERMISSION TO FILE ANNEXURES

IA No. 3/2011 - PERMISSION TO FILE ANNEXURES

Date : 22-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Ms. Charu Mathur, AOR

Mr. Rajive Maini, Adv.
 Ms. Shriya Maini, AOR

For Respondent(s) : Mr. Vikas Mehta, AOR
 Mr. Nishant Datta, Adv.
 Mr. Nishant Anshul, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

At the request of the learned counsel for the petitioner(s), the matter is adjourned for one week.

(INDU MARWAH)
 AR-cum-PS

(NIDHI WASON)
 COURT MASTER (NSH)